

**C. A. T. Bench, JAIPUR**

Date of Order

Orders

14.7.93 Sh. Bhanwar Bagri - Counsel for the applicant.

Defects not removed till date 21/7

Sufficient time has been granted to remove the defects. The Party is not sincere towards his duties. He prays one month's further time to remove the defects. One <sup>week</sup> month's time is allowed to remove the defects, failing which the <sup>MP</sup> ~~MP~~ shall stand dismissed for want of prosecution. In case the defects are removed the case may be listed for admission on 28.7.93.

(O. P. Sharma)  
Administrative Member

(S. L. Mehta)  
Vice-Chairman

21.7.93

None present on behalf of the applicant.

Defects still not removed. In pursuance to orders ~~not~~ passed by the Hon'ble Bench on 14.7.93, the registration of this Misc. Petition stands declined. The same be consigned to the record room.

REGISTRAR  
Central Administrative Tribunal  
Jaipur Bench; JAIPUR.